

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.14
I.A.No.477/2023, 295,
322, 323, 360 & 413/2024 in
C.P. (IB)No.26/BB/2021**

IN THE MATTER OF:

M/s. Hindustan Tin Works Ltd. ... Petitioner
Vs.
M/s. Rich Fruits Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 31.05.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)
SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in IA. 477/2023 : Shri Chandramouli Prabhakar

ORDER

I.A.No.477 of 2023:

1. Heard the Ld. Counsel for the Applicant.
2. List the IA on **22.07.2024**.

I.A. No.295 of 2024:

1. The present Application has been filed by Mr. Hari Babu Thota, Liquidator of Rich Fruits Private Limited as per Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 seeking to take on record the 34th Fortnight progress report for the period from 01.03.2024 to 15.03.2024.
2. Heard the Ld. Counsel for the Applicant and the Ld. Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 34th Fortnight progress report for the period from 01.03.2024 to 15.03.2024.
4. Accordingly, **I.A.No.295 of 2024 stands disposed of.**

I.A. No.322 of 2024:

1. The present Application has been filed by Mr. Hari Babu Thota, Liquidator of Rich Fruits Private Limited as per Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 seeking to take on record the 07th quarterly progress report for the period from 01.01.2024 to 31.03.2024.
2. Heard the Ld. Counsel for the Applicant and the Ld. Liquidator.

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3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 07th quarterly progress report for the period from 01.01.2024 to 31.03.2024.
4. Accordingly, **I.A.No.322 of 2024 stands disposed of.**

I.A. No.323 of 2024:

1. The present Application has been filed by Mr. Hari Babu Thota, Liquidator of Rich Fruits Private Limited as per Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 seeking to take on record the 35th fortnight progress report for the period from 16.03.2024 to 31.03.2024.
2. Heard the Ld. Counsel for the Applicant and the Ld. Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 35th fortnight progress report for the period from 16.03.2024 to 31.03.2024.
4. Accordingly, **I.A.No.323 of 2024 stands disposed of.**

I.A. No.360 of 2024:

1. The present Application has been filed by Mr. Hari Babu Thota, Liquidator of Rich Fruits Private Limited as per Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 seeking to take on record the 36th fortnight progress report for the period from 01.04.2024 to 15.04.2024.
2. Heard the Ld. Counsel for the Applicant and the Ld. Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 36th fortnight progress report for the period from 01.04.2024 to 15.04.2024.
4. Accordingly, **I.A.No.360 of 2024 stands disposed of.**

I.A. No.413 of 2024:

1. The present Application has been filed by Mr. Hari Babu Thota, Liquidator of Rich Fruits Private Limited as per Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 seeking to take on record the 37th fortnight progress report for the period from 16.04.2024 to 30.04.2024.
2. Heard the Ld. Counsel for the Applicant and the Ld. Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 37th fortnight progress report for the period from 16.04.2024 to 30.04.2024.
4. Accordingly, **I.A.No.413 of 2024 stands disposed of.**

-Sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Anishma

-Sd-

(T. KRISHNAVALLI)
MEMBER (JUDICIAL)